

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 175/2021**

**IN THE MATTER OF:**

NAHARPUR RESIDENTS WELFARE  
ASSOCIATION (REGD)

...APPLICANT

VERSUS

DEPUTY CONSERVATOR OF FORESTS  
AND TREE OFFICER (NORTH) & ORS

...RESPONDENT(S)

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FILED BY:

NEW DELHI

DATED: 09.01.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 175/2021**

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WELFARE ASSOCIATION (REGD)

...APPLICANT

**VERSUS**

DEPUTY CONSERVATOR OF FORESTS AND TREE  
OFFICER (NORTH) & ORS

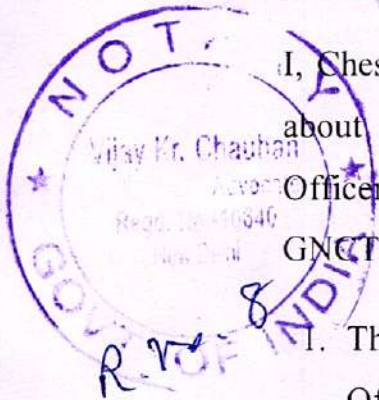
...RESPONDENT(S)

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE**  
**RESPONDENT NO.1, DY. CONSERVATOR OF FOREST**  
**(NORTH)/ TREE OFFICER (NORTH), DEPARTMENT**  
**OF FOREST AND WILDLIFE (GNCTD)**

**MOST RESPECTFULLY SHOWETH:-**

I, Cheshta Singh O/a. MGICCC, Bakoli, Alipur – 110036 Aged about 35 years working as Dy. Conservator of Forests/Tree Officer at North Forest Division, Dept. of Forest & Wildlife, GNCTD do hereby solemnly affirms and state as under:

1. That I am working as Dy. Conservator of Forests/Tree Officer at North Forest Division, Dept. of Forest & Wildlife, GNCTD and I have been impleaded as Respondent No. 1 in the present case vide order dated 15.07.2024. I am well conversant with the facts of the present case on the basis of information derived from the official records maintained in regular course.

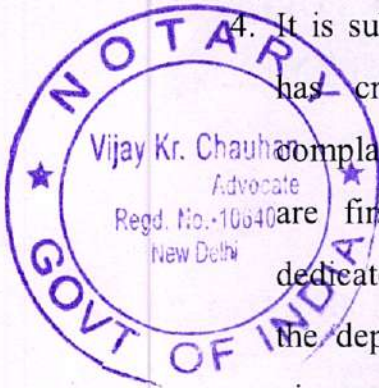


2. That I have filed the present Supplementary Affidavit in Compliance of order dated 18.10.2024 passed by the Hon'ble National Green Tribunal in this present matter.
3. That it is submitted that the deponent of the present supplementary affidavit had joined the office of North Forest Division, Department of Forests and Wildlife (GNCTD) at the post of Dy. Conservator of Forests (North)/ Tree Officer (North) on **06.05.2024**.

**STANDARD OPERATING PROCEDURE (SOP) FOR  
HANDLING OF TREE OFFENCE RELATED  
COMPLAINTS**

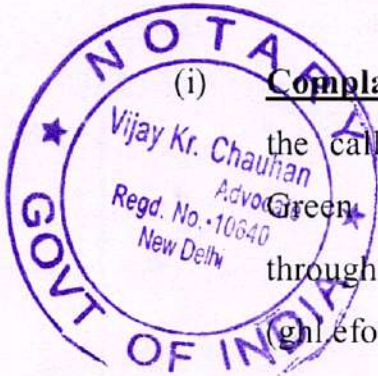
4. It is submitted that the Department of Forests and Wildlife has created Green Helpline Portal for handling the complaints regarding tree offences whereby the complaints are first uploaded on the Green Helpline Portal by a dedicated team functioning in the Forest Control Room in the department's headquarters office. Complaints received via email, message & physical letter from Listening Post (LG), CPGRAM — Centralized Public Grievance Redress & Monitoring System, PGMS — Public Grievance Monitoring System portal, E-Forest Grievance are also being registered on Green Helpline Portal.

5. It is most humbly submitted that in compliance to the order of Hon'ble High Court of Delhi in W.P. (C) No. 12271/2022 in the matter of Rajiv Dutta vs GNCTD & Ors, a Standard Operating Procedure (SOP) for handling the complaints regarding tree offences has been implemented, as an interim measure. North Forest Division (GNCTD) has adopted the



SOP and has started the implementation of the same with the available manpower and infrastructure, the complete implementation of each provision of SOP is an ongoing process and the Department shall continuously endeavour to implement the SOP in true letter and spirit.

6. The steps and timeline followed by the North Forest Division (GNCTD) since May, 2024 to address complaints regarding illegal felling, cutting, pruning, removal, or disposal of trees through the Green Helpline Portal, (which is being monitored by the Hon'ble High Court in *W.P. (C) No. 12271/2022 Rajiv Datta vs. GNCTD and Ors.*) as per the Quick Response Mechanism are as follows:



- (i) **Complaint Reception:** Complaints are received by the call center agent via calls on the Toll-Free Green Helpline Number 011-23378513 and through the Green Helpline Portal ([gnl.eforest.delhi.gov.in](http://gnl.eforest.delhi.gov.in)).
- (ii) **Complaint Registration:** Once the complaint is registered, a complaint number is conveyed to the complainant, Beat Officer, Range Officer, Deputy Conservator of Forest, and Quick Response Team via SMS.
- (iii) **Assignment of Beat Officer:** A Beat Officer is automatically appointed based on the location of the offense within the concerned division.

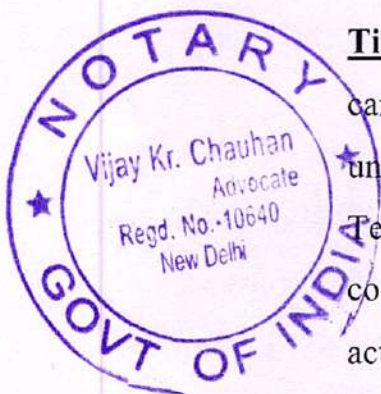
(iv) **Action Steps and Timeline:**

**Time (0 hr to 1 hr):** The Beat Officer/Forest Guard acknowledges the complaint and reaches the site for inspection within an hour. The required action is taken, and the status is uploaded on the Green Helpline Portal within 24 hours of receiving the complaint. If the Beat Officer does not acknowledge the complaint within 30 minutes, another Beat Officer/Forest Guard is immediately assigned by the concerned Range Officer.

**Time (1 hr to 2 hrs):** If the assigned Beat Officer cannot visit the site within one hour due to unavoidable circumstances, the Quick Response Teams (QRTs) in the division will attend to the complaint, reach the site, and take immediate action. Messages regarding this are sent to the Range Officer, concerned DCF, and QRT (Divisions) simultaneously.

**Time (2 hrs to 3 hrs):** If no action is taken by the QRT (Division) within one hour of the complaint being assigned, the QRT established at the Forest Headquarter is assigned to reach the site. Messages regarding this are sent to the Deputy Conservator of Forest (P&M) and QRT (Headquarter) simultaneously.

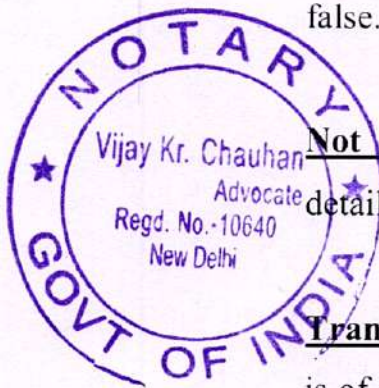
(v) **Post-Inspection Reporting:** After the site inspection, the Beat Officer/Quick Response Team



(QRT) must upload a report on the portal within 24 hours, detailing the status of the complaint as follows:

**Genuine Complaints:** Beat officers upload the KML file, photos of the location, and remarks on the action taken.

**False Complaints:** Beat officers upload images and provide reasons proving the complaint to be false.

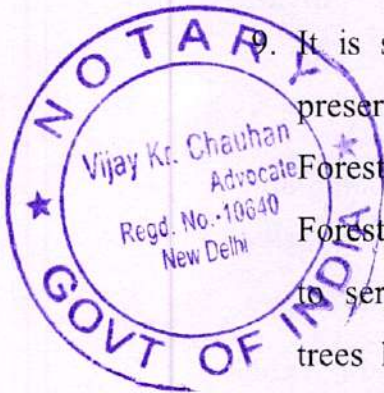


**Not Related to Forest:** Beat officers provide details of the responsible/concerned department.

**Transfer to DCF/Range Officer:** If the complaint is of a serious nature, the Beat Officer may transfer the complaint to the Range Officer (RO) and Deputy Conservator of Forests (DCF) with valid reasons for such transfer.

- (vi) **Report Review and Resolution:** After the report is uploaded on the Green Helpline Portal by the Beat Officers/QRT, the Range Officer and DCF will receive messages to cross-check the report and resolve the complaint accordingly.
- (vii) **Notification to Complainant:** The complainant receives an SMS notification regarding the status of their complaint.

7. It is submitted that once an offence with regards to a complaint has been observed vide the inspection/inspection report of the concerned beat officer, an offence is booked and a notice scheduling hearing w.r.t the offence is sent to offender, land owner/land owning agency and decision is taken as a Quasi Judicial Authority.
8. It is further submitted that a draft SOP for offences under the Delhi Preservation of Trees Act, 1994 has been submitted to Government by the Forest Department for notification under section 33 of DPTA 1994.



9. It is submitted that Trees are the essence of Forest and preservation of trees is the primary duty of officials of North Forest Division. Hereby, Forest guards deployed with North Forest Division, GNCTD have been allotted a specific beat to serve the duties of beat-incharge and protect/preserve trees located in their respective beats. Furthermore, North Forest Division is distributed into 3 (three) Ranges as provided under:-

- i. **North Range** comprising of Alipur Beat, Narela Beat and Model Town Beat
- ii. **West Range** comprising of Patel Nagar Beat, Rajouri Garden Beat and Punjabi Bagh Beat
- iii. **North West Range** comprising Kanjhawala Beat, Rohini Beat and Saraswati Vihar Beat

**OFFENCE AT PLOT NO 97, POCKET E - 4,  
SECTOR - 7, ROHINI, DELHI - 85**

10. It is submitted that a complaint of Sh. Balram Saini regarding illegal felling of trees (without permission under DPTA, 1994) at Plot No 97, Pocket E - 4, Sector - 7, Rohini, Delhi - 85 was registered and forwarded on Green Helpline of Department of Forests and Wildlife, GNCTD which was registered vide CALLID20243343 on 10.06.2024.

11. It is submitted that on receiving of the above mentioned complaint official/beat officer in-charge on behalf of North Forest Division, GNCTD had visited the offence site Plot No 97, Pocket E - 4, Sector - 7, Rohini, Delhi - 85 immediately and carried out inspection. During the course of inspection it was observed that 05 (five) trees located at the offence site had been felled illegally/without permission.



12. It is submitted that consequently in view of the aforementioned inspection carried out by official/beat officer in-charge on behalf of North Forest Division (GNCTD) tree offence had been observed and booked in a swift manner. Thereafter, a Notice dated 25.06.2024 under Section 31 of the Delhi Preservation of Trees Act, 1994 scheduling a tree hearing on 02.07.2024 at 11:30 A.M was forwarded from the office of the deponent to Mr. Sukhbir Singh Saini for tree offence of illegal felling/cutting of trees located at Plot No 97, Pocket E - 4, Sector - 7, Rohini, Delhi - 85.

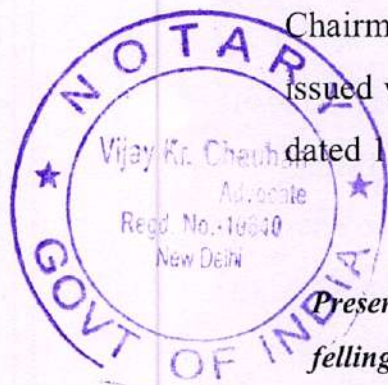
13. It is submitted that, during the course of tree hearing Mr. Sukhbir Singh Saini accepted to compounding the offence of illegal felling of five (05) trees, in view of which the Deponent had passed the order dated 10.07.2024 under Section 21 of the Delhi Preservation of Trees Act, 1994 imposing a compounding penalty of Rs. 3,50,000 /- on Mr. Sukhbir Singh Saini.

14. It is submitted that the aforementioned tree hearing order dated 10.07.2024 had been passed as per the directions provided vide Minutes of the Review Meeting held under the Chairmanship of Secretary (E&F) on 28.02.2016 issued vide No.F.8(193)CF/TA/07-08/DPTABranch/5485-89 dated 15.03.2017 which provides:-

*"It was decided that pending amendment in the Delhi Preservation of Trees Act, 1994 and in order to deter illegal tree felling/pruning without obtaining proper permissions and to safeguard public interest, the offence cases related to pruning and felling of petty nature be considered for compounding by imposition of composition fee Rs.60,000 (minimum) for each tree felled and Rs. 20,000 (minimum) for each tree pruned."*

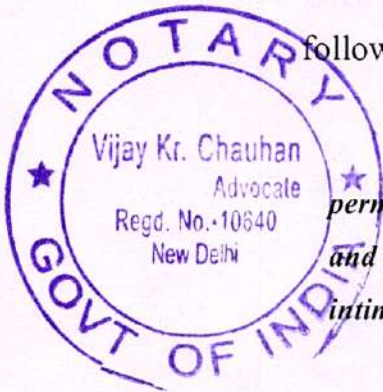
**Copy of Minutes of the Review Meeting held under the Chairmanship of Secretary (E&F) on 28.02.2016 issued vide No.F.8(193)CF/TA/07-08/DPTABranch/5485-89 dated 15.03.2017 has been annexed as ANNEXURE – 'A'.**

15. It is submitted that the compounding penalty of Rs. 3,50,000 inflicted upon Mr. Sukhbir Singh Saini by the Deponent vide tree hearing order dated 10.07.2024 had been imposed @



Rs.70,000 /- for each tree felled. Furthermore, the rate (i.e. Rs. 70,000 /-) at which compounding has been imposed by the Deponent is higher than the minimum rate of compounding of Rs. 60,000 /- as provided vide the aforementioned Minutes of the Review Meeting held under the Chairmanship of Secretary (E&F) on 28.02.2016 issued vide No.F.8(193)CF/TA/07-08/DPTABranch/5485-89 dated 15.03.2017.

16.It is submitted that the Hon'ble High Court of Delhi vide its order dated 31.08.2023 in Cont.Cas(c).1149/2022 titled as "*Bhavreen Kandhari Vs. Shri C. D Singh & Ors*" had directed the following:-



*"6. Mr. Gupta States that till the next date of hearing no permission for felling of trees for any individuals will be granted and any permission required for important projects will be intimated to the Court."*

17.It is submitted that in compliance of the above mentioned order dated 31.08.2023 passed by the Hon'ble High Court of Delhi in Cont.Cas(c).1149/2022 **no permission for felling/transplantation under section 9 of DPTA, 1994** has been granted by the Tree Officer (North) since 31.08.2023 without the prior approval of the Hon'ble High Court of Delhi.

18.It is submitted that the Deponent has complied with all the provisions of the Delhi Preservation of Tree Act, 1994 and various orders passed by the Hon'ble National Green

Tribunal and Hon'ble High Court of Delhi in its true sense and essence at every instance.

### INFRASTRUCTURE

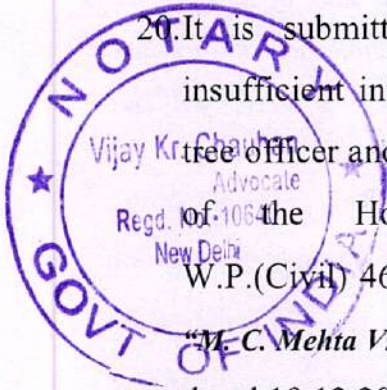
19. It is submitted that Duty Roster/Transfer Roster of officials of tree offence cell North Forest Division, Department of Forest and Wildlife (GNCTD) has changed 04 times since 15.09.2023.

**Copy of Transfer order of officials of Tree Offence Cell North Forest Division (GNCTD) is annexed as ANNEXURE –‘B’.**

20. It is submitted that the office of the Deponent has insufficient infrastructure to execute/discharge its duty as a tree officer and the same has also been put under the purview of the Hon'ble Supreme Court of India in W.P.(Civil) 4677/1985 with Diary No. 57901/2024 titled as "*M. C. Mehta Vs. Union of India & Ors*". Operative part of order dated 19.12.2024 is provided hereunder:-

*“15. As in the earlier orders, we had flagged the issue of making available the proper infrastructure to the Tree Authority and the Tree Officers. At the appropriate stage, the CEC may ascertain whether the infrastructural machinery provided to the Tree Authority and the Tree Officers is adequate and submit a report in that behalf to this Court. The report on that behalf shall be submitted by the CEC in the first week of March 2025.”*

**Copy of Order dated 19.12.2024 passed by the Hon'ble Supreme Court of India is annexed as ANNEXURE – ‘C’**



**PREVENTIVE PATROLLING – CONSTITUTION OF  
QUICK RESPONSE TEAM (QRT)**

21. It is submitted that North Forest Division, GNCTD has formed/constituted a Quick Response Team (QRT) consisting of 11 (eleven) members i.e. 01 (one) Deputy Range Officer (DRO), 01 (one) Forester and 09 (Nine) Forest Guards to attend complaints received offline and online as per Quick Response Mechanism provided/forwarded from (Headquarters) Department of Forests and Wildlife, GNCTD.

Copy of Office Order dated 11.11.2024 issued vide F.1(24)/NFD/Estt./Order/Circular/2021-22/4096-4100 has been annexed as ANNEXURE – ‘D’

**GROUND FOR NON-APPLICABILITY OF THE  
PRESENT ORIGINAL APPLICATION**

22. It is pertinent to mention that the present original application (i.e. O.A.No.175/2021) had already been disposed off by the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 23.07.2021 wherein the Ld. Tribunal had held as provided hereunder:

*“2. We have heard learned Counsel for the applicant and do not find any valid reason to entertain the application for reasons that follow.”*

*“5. In view of above, repeated applications in the same matter cannot be entertained but this order will not debar any*

*other remedy of the applicant in accordance with law. The application is disposed of accordingly.”*

23. That the applicant had approached the Hon'ble National Green Tribunal by way of an Original Application (O.A.No. 463 of 2019) filed earlier, wherein the applicant had asserted the allegation of apprehension of illegal felling of trees in village Naharpur, Rohini, Delhi and the same was disposed off by the Hon'ble National Green Tribunal vide its order dated 17.05.2019 with the following observation as provided hereunder:

*“Grievance in this application is that there is apprehension of illegal felling of trees in village Naharpur, Rohini, Delhi inspite of orders of the High Court disallowing the same.”*

*“If the applicant has such apprehension, it will be open to it to approach the Forest Department of the Delhi Government for appropriate action in accordance with law.”*

*“The application stands disposed of.”*



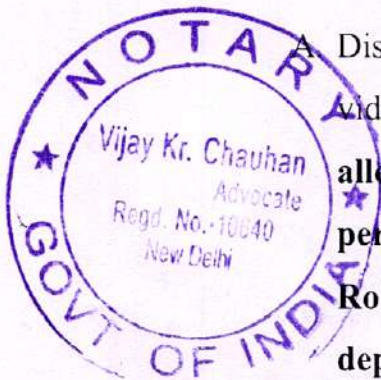
24. It is most respectfully and humbly stated that the deponent of the present supplementary affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

25. The Deponent has always endeavoured to adhere, diligently and conscientiously to all the statutory and legal obligations, ensuring that all legal mechanisms are scrupulously followed and all directions of passed by this Hon'ble Court are fully

complied with. In discharge of his official duties, if any inadvertent error has occurred, the Deponent humbly seeks the forgiveness of this Hon'ble Court. The Deponent affirms his unwavering commitment to comply with any further directions which may be issued by this Hon'ble Court. Further the deponent humbly seeks liberty of this Hon'ble Court for filing additional affidavit in future if the needs arise.

**PRAYER**

In view of the above stated facts, circumstances and averments made by the deponent it is hereby most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:



A. Dismiss and dispose of the present application filed vide O.A.No.175/2021 as the same is merely based on **alleged apprehension of the applicant and no such permission for felling of 500 trees at Naharpur, Rohini, Delhi - 85 has ever been accorded by the deponent.** Furthermore, if the applicant has such apprehension, it will be open to it to him to approach the Forest Department of the Delhi Government for appropriate action in accordance with law

B. Pass any other order as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

Dated: 08.01.2025

Delhi

  
DEPONENT

**VERIFICATION**


Verified at New Delhi on this 8<sup>TH</sup> day of January that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

  
DEPONENT



CERTIFIED THAT THE DEPONENT has solemnly affirmed before me at Delhi that the contents of the affidavit which have been read & explained to him are true and correct to his knowledge

  
Notary Public, Delhi

I identify the deponent who has signed/put T.I. in my presence  
  
D/8877/18

08 JAN 2025

F-8(193)CF/HA/TA/07-08/DP+A-Branch/5485-89

**DEPARTMENT OF FORESTS & WILDLIFE  
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
A-BLOCK, 2<sup>ND</sup> FLOOR, VIKAS BHAWAN, NEW DELHI-110002**

Dated 15-3-17

**Minutes of the review meeting held under the Chairmanship of Secretary (E&F) on 28/02/2016 at 4.00PM in the Conference Hall.**

The weekly review meeting was held on 28.2.2017 in the Conference Hall of the Secretary (Env & Forests), Government of NCT of Delhi in connection with pending issues in the department, problems being faced by DCFs in the field and review of functioning of the department in view of acute shortage of frontline forestry staff in the Department of Forests & Wildlife, GNCTD.

The following attended the meeting:-

- |                           |                                       |
|---------------------------|---------------------------------------|
| 1) Shri Chandrakar Bharti | Secretary (E&F), GNCT of Delhi        |
| 2) Smt. Archana Singh     | Addl. Pr. Chief Conservator of Forest |
| 3) Shri A.K. Shukla       | Chief Conservator of Forest           |
| 4) Shri Tarun Johri       | Conservator of Forest                 |
| 5) Dr.R.Gopinath          | Dy. Conservator of Forest (West)      |
| 6) Smt.Indhu Vijayan N.   | Dy. Conservator of Forest (P&M)       |
| 7) Shri S.K.Muan Guite    | Dy. Conservator of Forest (South)     |
| 8) Shri Bharat Maheswari  | Dy. Conservator of Forest (HQ)        |

1. It was informed by APCCF that a fresh batch of newly recruited forest guards were likely to arrive in April, 2017 after undergoing three months basic forestry training at Haryana. The provision of uniforms for the forest guards along with emblem and other liveries essential for effective patrolling and statutory obligations of the department was highlighted. To exercise discipline and enforce various forest laws and acts in force, a uniformed forest force with liveries was essential in Delhi as was prevalent in rest of the country. It was decided that a formal proposal along with estimates may be submitted by the department to the Govt in line with other states with justification for required liveries. for approval of competent authority and concurrence from the Finance Department.
2. The utilization of funds allocated by MOEF & CC during the current financial year 2016-17 was discussed. The Chief Conservator of Forest informed that the Central Ridge had been selected for survey in coordination with L&DO, Ministry of Urban Development, Govt. of India and the fund will be utilized in the survey and demarcation of Central Ridge after the approved rates were

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intimated by the Revenue Department. It was decided that the department may explore more options for effective utilization of funds due to the impending closure of the current financial year.

3. The problem of dealing with monkey menace was discussed. The Chief Conservator of Forest/ CWLW informed that catching of monkeys from the residential areas is presently done by MCD as urban area menace was to be tackled by concerned civic agency as per direction of Hon'ble High Court in New Friends Colony case. Moreover, it was not possible for the forest department to undertake the same due to absence of manpower and resources. It was decided that the present arrangement of catching monkeys from urban areas by Civic agencies will continue and forest department will supply cages to civic agencies on receipt of requisitions from them.
4. It was informed that the e-forest web portal had been launched and tested successfully and training for the staff in the divisions for online receipt of applications for tree cutting permission will be conducted on 09/03/2017. The DCF (HQ) also informed that the issue of e-payment in all transactions had been done by the department and a provision had been made in the e-payment gateway for other payments like compounding fee as well. It was decided that a provision in the e-payment gateway should be made for payment of security amount in cases where offline applications have already been submitted.

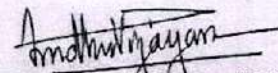
It was decided that the acceptance of online applications for tree cutting permissions is made mandatory and the applications for tree cutting permission should not be accepted offline by the territorial DCFs henceforth. It was also decided that an advertisement will be published on the launch of e-forest platform for online tree cutting permissions and a sample letter will be circulated to all department/ land owning agencies regarding the non acceptance of the manual applications for the tree cutting permission. It was also decided that steps shall be taken for bringing all the tree cutting applications in public domain.

5. As regards two vigilance cases, it was decided that since the status report in one case had already been sent so the department will send the status report for the other case within reasonable time.
6. It was informed by DCF(HQ) that most portion of the departmental website had been updated. It was decided that the department will regularly update the website. Further a register shall be maintained for recording the complaints on tree cutting and encroachment in excel sheet including the date of arrival of complaint, date of disposal etc. so that effective monitoring can be ensured for which the task was assigned to DCF(P&M).
7. It was also decided that a detailed SOP regarding the procedure for clearance of the proposals involving the diversion of ridge forest land, morphological ridge, any other classified forest land

and deemed forest land shall be prepared and circulated to all departments / land owning agencies at the earliest.

8. As regards matter of unauthorized colonies requiring NOC from Forest Department it was decided that the cases should be disposed at the earliest by stating the factual position thereof.
9. In the matter of creation of new posts in the department, DCF(HQ) informed that field visits were already completed by the Administrative Reforms Department and an informal meeting will be convened shortly for finalizing the details.
10. While reviewing the decision of the then Secretary (E&F) regarding imposition of maximum penalty while compounding of the offence cases booked under DPTA, 1994 conveyed vide No. F.8(224)/08/CF/Meetings/Vol.I/8339-45 dated 7.1.2011, it was seen that the compounding fees for tree offence was Rs. 30,000 for each tree felled while it was Rs. 10,000 for each tree pruned in accordance to the minutes of meeting. It was brought to the notice that the security deposit for each tree felled had been enhanced from Rs. 28,000 to Rs. 34,500 in case of individuals and Rs. 57,000 in case of commercial projects. It was decided that pending amendment in the Delhi Preservation of Trees Act, 1994 and in order to deter illegal tree felling/ pruning without obtaining proper permissions and to safeguard public interest, the offence cases related to pruning and felling of petty nature be considered for compounding by imposition of composition fee Rs. 60,000 (minimum) for each tree felled and Rs. 20,000 (minimum) for each tree pruned.
11. The matter of complaint of one Shri Devender with NHRC reference and removal of a dead tree in respect Justice Shali will be expedited by the department and necessary action will be taken by all concerned.

The meeting ended with thanks to the chair.



Deputy Conservator of Forests (P&M)

GNCT of Delhi.

No. F. 8 (193) CF / YA / 07 - 08 / DPTA Branch / 5485-89

Dated : 14.3.2017

Copy to:

1. The Secretary (E&F), Govt of NCT of Delhi.
2. The Addl PCCF, Govt of NCT of Delhi.
3. The CCF, Govt of NCT of Delhi
4. The CF, Govt of NCT of Delhi
5. All DCFs, Govt of NCT of Delhi.

ANNEXURE - 'B' 253  
18

GOVT. OF NCT OF DELHI  
DEPARTMENT OF FORESTS AND WILD LIFE  
OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)  
ALIPUR, BAKOLI, DELHI-110036.

F.1/NFD/Transfer Posting/Pt. file/2021-22/ 5049-56

Dated: 15/09/2023

**ORDER**

In supersession of all previous orders, the transfer/posting of the following Forest Guards are hereby ordered with immediate effect till further order:-

Sl. no.	Name of Official	DOB	Timing	Beat	Site	Range
1.	Sh. Nikhil Lohchab	22.02.1998	09:00 AM to 06:00 PM	<b>Kanjhawala Beat</b>  <b>Sh. Dharmendra Kumar Meena, Forester (Incharge)</b>	Qutubgarh Nursery	<b>North West Forest Range (Nangloi)</b>
2.	Sh. Narender Kumar	10.07.1995	02:00 PM to 10:00 PM		Qutubgarh City Forest & Mungeshpur site	
3.	Sh. Aadarsh Khatri	31.03.1996	10:00 PM to 06:00 AM			
4.	Sh. Ashish	03.03.2000	09:00 AM to 06:00 PM		Sawda Forest & Nizampur	
5.	Sh. Aman Kumar	15.08.1995	06:00 AM to 02:00 PM		Sultanpur Dabas	
6.	Sh. Akash	15.04.1999	02:00 PM to 10:00 PM			
7.	Sh. Namit Dabas	21.02.1999	10:00 PM to 06:00 AM			
8.	Sh. Arvinder	20.02.1992	09:00 AM to 06:00 PM	<b>Rohini Beat</b>  <b>Sh. Dharmendra Kumar Meena, Forester (Incharge)</b>	Pooth Kalan Nursery	
9.	Sh. Arun Solanki	20.08.1999	06:00 AM to 02:00 PM		Nangloi Range Office	
10.	Sh. Khemchand	05.03.1990	02:00 PM to 10:00 PM			
11.	Sh. Ashish S/o Chander Bhan	29.12.1995	10:00 PM to 06:00 AM			
12.	Sh. Ankit Malik	06.12.1996	09:00 AM to 06:00 PM		Rohini Beat	
13.	Sh. Vikas s/o Lila Ram	26.02.1997	09:00 AM to 06:00 PM	<b>Saraswati Vihar Beat</b>  <b>Sh. Dharmendra Kumar Meena, Forester (Incharge)</b>	Saraswati Vihar Beat	
14.	Sh. Krishan Kumar	10.05.1965	09:00 AM to 06:00 PM	<b>Narela Beat</b>  <b>(Sh. Dinesh Sharawat Shall look after the charge of said Beat)</b>	Mampurpur Nursery	<b>North Forest Range (Alipur)</b>
15.	Sh. Saurav	06.03.2000	09:00 AM to 06:00 PM		Shahpur Garhi, Ghoga & Harewall Forest	
16.	Sh. Paras	24.10.1998	06:00 AM to 02:00 PM		Holambi & Sanooth CA Site	
17.	Sh. Sachin S/o Jagbir	29.07.2000				
18.	Sh. Sahil S/o Sukhbir	31.10.1998	02:00 PM to 10:00 PM			
19.	Sh. Bhagat Singh	27.12.2000				
20.	Sh. Mohit Kumar S/o Vinod Kumar	27.07.1996	10:00 PM to 06:00 AM			

21.	Sh. Vipin	13.11.1998				
22.	Sh. Arpit Kharb	13.10.1997	09:00 AM to 06:00 PM	<b>Alipur Beat</b>  <b>Sh. Deepak, Forester (Incharge)</b>	Alipur Nursery	
23.	Sh. Jagtar Singh	28.10.1993	06:00 AM to 02:00 PM		Alipur City Forest	
24.	Sh. Rohit Yadav	12.09.2000	02:00 PM to 10:00 PM		Mukhmelpur City Forest & plantation sites	
25.	Sh. Nitin	26.01.1998	06:00 AM to 02:00 PM			
26.	Sh. Rohit Kumar	08.10.1993	02:00 PM to 10:00 PM		Zindpur Forest	
27.	Sh. Sher Singh	15.04.1982	10:00 PM to 06:00 AM			
28.	Sh. Naveen Kumar S/o Prem Singh	03.12.1997	09:00 AM to 06:00 PM			
29.	Sh. Rakesh Kumar	15.09.2000	09:00 AM to 06:00 PM		<b>Model Town Beat</b>  <b>Sh. Brij Nand Kumar Sah, Forester (Incharge)</b>	
30.	Sh. Ravi S/o Surjit	05.07.1993	09:00 AM to 06:00 PM	<b>Punjabi Bagh Beat</b>  <b>Sh. Ashok, Forester (Incharge)</b>  <b>Sh. Kamal Kishore, DRO (Overall Incharge)</b>	Punjabi Bagh	<b>West Forest Range (Punjabi Bagh)</b>
31.	Sh. Vidyanand	09.10.1995	09:00 AM to 06:00 PM	<b>Patel Nagar Beat</b>  <b>Sh. Ashok, Forester (Incharge)</b>  <b>Sh. Kamal Kishore, DRO (Overall Incharge)</b>	Patel Nagar Beat	
32.	Sh. Vikas S/o Emrat Singh	15.02.1986	09:00 AM to 06:00 PM	<b>Rajouri Garden Beat</b>  <b>Sh. Ashok, Forester (Incharge)</b>  <b>Sh. Kamal Kishore, DRO (Overall Incharge)</b>	Rajouri Garden Beat	
33.	Sh. Dhananjay Kumar	07.03.1998	Office Timing	RTI, Grievance and General Section		
34.	Sh. Akash Sehrawat	03.09.1996	Office Timing	Tree Offence		
35.	Sh. Naveen S/o	04.07.1996	Office Timing	Land Section		

	Suresh			
36.	Sh. Mohit Kumar S/o Sh. Sunil	20.08.1990	Office Timing	Attached with DCF(North)
37.	Miss Pinki	28.02.1993	Office Timing	Tree Cell
38.	Sh. Atul	29.09.1998	Office Timing	Office of the DCF(N)
39.	Sh. Rajinder Kkumar	17.01.1968	Office Timing	R & I Branch
40.	Sh. Bholā	20.09.2001	Office Timing	Legal branch & MGIOCC Campus

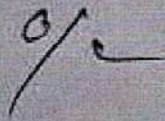
  
(VIPUL PANDEY)  
Dy. Conservator of Forests  
North Forest Division

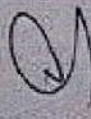
F.1/NFD/Transfer Posting/Pt. file/2021-22/ 5049-56

Dated: 15/09/2023

Copy to: -

1. DCF(HQ), A-Block, 2<sup>nd</sup> Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.
2. Range Offices (Alipur, Nangloi, Punjabi Bagh), North Forest Division, Department of Forests & Wildlife, Govt. of NCT of Delhi.
3. PAO-XIII, DFS Building, Shankar Road, New Delhi-110060.
4. Account Section, North Forest Division.
5. Personal file of the Officials Concerned.
6. Officials Concerned.
7. Guard File.
8. Office Order file.



  
Dy. Conservator of Forests  
North Forest Division


**GOVT. OF NCT OF DELHI  
DEPARTMENT OF FORESTS AND WILD LIFE  
OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)  
ALIPUR, BAKOLI, DELHI-110036.**

**F.1/NFD/Transfer Posting/Pt. file/2021-22/ 5976-79 Dated: 28/11/2023**

**ORDER**

In supersession of all previous orders, transfer/posting of the below mentioned officials are hereby ordered, as under, with immediate effect:-

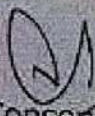
Sr. No.	Name of the Official	Present Posting	Posted as
1.	Sh. Dhananjay Kumar, Forest Guard	RTI, Grievance and General Section	Tree Offence Cell
2.	Sh. Atul, Forest Guard	Office of the DCF(N)	RTI, Grievance and General Section in addition to his already assigned duties.

  
(VIPUL PANDEY)  
Dy. Conservator of Forest  
North Forest Division

**Copy to: -**

**F.1/NFD/Transfer Posting/Pt. file/2021-22/ 5976-79 Dated: 28/11/2023**

1. Account Branch.
2. Official concerned.
3. Office Order file.
4. Guard file.

  
Dy. Conservator of Forest  
North Forest Division

**GOVT. OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS AND WILDLIFE**  
**OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)**  
**ALIPUR, BAKTHAWARPUR ROAD, BAKOLI**  
**DELHI-110036.**


F. No.1 /NFD/Transfer Posting./Pt.file./2021-22/450-54

Dated: 01/02/2024

**ORDER**

In supersession of all previous orders, the transfer/posting of the following Forest Guards are hereby ordered with immediate effect:-

Sl. No.	Name of Official	Present Posting	Posted as
1.	Sh. Dhananjay Kumar	Tree Cell and Tree Offence Cell	RTI, Grievance and General Section
2.	Sh. Atul	RTI, Grievance and General Section	Tree Cell and Tree Offence Cell

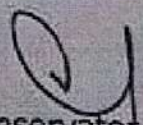
  
(VIRUL PANDEY)  
Dy. Conservator of Forests  
North Forest Division

F. No.1 /NFD/Transfer Posting./Pt.file./2021-22/

Dated:

Copy to:-

1. Range Officer, North Forest Division, Department of Forests & Wildlife, Govt. of NCT of Delhi.
2. Account Section, North Forest Division.
3. Personal File of the Officials concerned.
4. Officials Concerned.
5. Guard File.

  
Dy. Conservator of Forests  
North Forest Division

**GOVT. OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS AND WILDLIFE**  
**OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)**  
**ALIPUR, BAKOLI, DELHI-110036**

F.1/NFD/Transfer Posting/Pt. file/2021-22/1833-34

Dated: 03/06/2024

In supersession of this office order F.1/NFD/Transfer Posting/Pt. file/2021-22/2456-59 dated 26.04.2023, the revised work allocation of works/duties are hereby ordered as under with immediately effect :-

**Section Wise Work Allocation under North Forest Division**


S.No.	Section/ Department	Work Allocation	Supervised by
1.	Establishment Section	<ol style="list-style-type: none"> <li>1. Assisting DCF in all Establishment/Vigilance/Disciplinary issues.</li> <li>2. All establishment matters related to Office personnel.</li> <li>3. Updating of service book of staff and various entries to be made.</li> <li>4. Granting of various kinds of leaves, granting of various advances to employees as per GFR, Medical Attendance rules, processing of medical claim etc.</li> <li>5. F.R.22-Pay fixation, increment register, increment certificate, ACP/MACP scheme.</li> <li>6. Maintenance of records of contractual workers, attending labour courts, Labour commissioner's office.</li> <li>7. Procedure for appointment of compassionate ground.</li> <li>8. Preparation of pension papers of an employee, study of pension rules, Gratuity leave encashment, GPF Final Payment, insurance fund etc.</li> <li>9. Implementation of CCS (CC&amp;A) rules, initiation of disciplinary proceedings against govt. servants, conducting Departmental enquiry.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh.Satyawan Singh (A.S.O)</li> <li>2. Smt Dhananjay Kumar (Forest guard)</li> <li>3. Sh Mohan Kumar (DEO)</li> <li>4. Sh Sachin (DEO)</li> </ol>
2.	Accounts Section	<ol style="list-style-type: none"> <li>1. Preparation of the Annual Plan of Operations, Outcome budget.</li> <li>2. Account code, preparation of pay bills, GPF and related issues, LTC Bills, short term advance etc. for office Establishment as well as overall guidance for Division.</li> <li>3. Preparation of Revenue register, cheque issue register, unpaid register, FA register, LTC advance register, pay bill register etc. for establishment.</li> <li>4. Preparation of budgets and budget estimates incorporating an Annual Plan of Operation.</li> <li>5. Daily updating of accounts Establishment and filling of quarterly returns of TDS/TCS.</li> <li>6. NPS and related issues for Division.</li> <li>7. Accounts Officer/Officer-in-Charge will be responsible for monthly inspection of accounts of</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh.Satyawan Singh (A.S.O)</li> <li>2. Sh Ankur (DEO)</li> <li>3. Sh. Dinesh (DEO)</li> <li>4. Sh Satpal (Labour)</li> </ol>

		Division, for which a report will be submitted to DCF. 8. Accounts Section will keep track of the financial achievement with respect to the APO prepared.	
3.	CAMPA cell	<ol style="list-style-type: none"> <li>1. Preparation of the Annual Plan of Operations related to CAMPA</li> <li>2. Maintenance of e-Green watch portal</li> <li>3. Attaining Physical and financial achievements of items as per APO</li> <li>4. Compilation of all records of FCA sites</li> <li>5. Parivesh portal operationalisation</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh Ramesh Yadav (RO)</li> <li>2. Sh Rahul (Project Associate)</li> <li>3. Sh Deepjyoti Mazumdar (Project Associate)</li> </ol>
4.	PA & Planning Cell	<ol style="list-style-type: none"> <li>1. All letters and records to be maintained as per direction of DCF</li> <li>2. Operationalization &amp; Functioning of eOffice.</li> <li>3. IT issues including e-office and digitization.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh Atul (Forest guard)</li> <li>2. Sh Deepjyoti Mazumdar (Project Associate)</li> </ol>
5.	Land Section	<ol style="list-style-type: none"> <li>1. All issues relating to Survey and Demarcation Work.</li> <li>2. Maintenance of Land Asset Register and Land Records related to the Division.</li> <li>3. Issues related to unauthorized colonies.</li> <li>4. Issues related to Encroachments, public premises Act, Power of Estate Officer.</li> <li>5. Mapping Custody of all maps prepared for CAMPA afforestation sites/Protected Forests and Deemed Forests.</li> <li>6. All GIS and mapping exercises will be done under the supervision of Land Section.</li> <li>7. Delhi Master Plans including drainage, Natural Conservation zones and other land zoning/planning issues.</li> <li>8. Forest Rights Act and related issues.</li> <li>9. Special Task Force of DDA and issues related thereto.</li> <li>10. Enforcement of Supreme Court guidelines regarding forest areas of different categories.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh Naveen (Forest guard)</li> <li>2. Sh. Ravinder Joshi (Surveyor)</li> <li>3. Sh Shahnawaz (Draughtsman)</li> </ol>
6.	Tree Cell/Section	<ol style="list-style-type: none"> <li>1. All issues related to the Delhi preservation of Trees Act, 1994, Indian Forest Act 1927 and issues related to violation of Forest (Conservation) Act, 1980.</li> <li>2. Operation of the 'e-forest' online portal for applications under Delhi Preservation of Trees Act, 1994, including integration with the CAF system under online building plan approval system and other issues related to Ease of Doing Business reforms.</li> <li>3. Transplantation policy and all policy issues relating to the forest sector and forest laws.</li> <li>4. Maintenance of quarterly data of tree</li> </ol>	<ol style="list-style-type: none"> <li>1. Shri Dinesh (Forester)</li> <li>2. Sh Atul (Forest guard)</li> <li>3. Miss Madhuri (DEO)</li> </ol>

		felling/pruning permission granted and applications received.	
7.	Tree Offence Cell	<ol style="list-style-type: none"> <li>1. Operation of Tree Helpline and handing of all tree offence related complaints.</li> <li>2. Organizing of hearing for the cases register under DPTA, 1994.</li> <li>3. Routine feedback from Beat officers regarding illegal cutting and pruning of trees in their respective beats and actions there upon.</li> <li>4. Maintenance of quarterly data of offence cases and compounded cases.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh Dharmendra Meena (Forester)</li> <li>2. Sh Rahul (Project Associate)</li> <li>3. Miss Priya Mann (DEO)</li> </ol>
8.	Development Section	<ol style="list-style-type: none"> <li>1. Preparation of tender documents for achieving plantation targets of the division.</li> <li>2. All Quotation/tenders/procurement which are to be processed for all plantation sites/nurseries.</li> <li>3. Maintenance &amp; compilation of Plantation journals submitted by field functionaries</li> <li>4. Conformance to General Finance rules, delegation of financial power rules for purchase of items and their physical verification</li> <li>5. Formulation and monitoring of the Greening Action Plan.</li> <li>6. Tracking the progress of achievement with respect to plantation and works in field Division, against the Annual Plan of Operations and the Greening Action Plan.</li> <li>7. Compilation of periodic progress reports.</li> <li>8. Reports under Rule 17 of the Transaction of Business Rules to be prepared by Planning Section.</li> <li>9. Monitoring of schemes, campaigns, programs and nurseries including environment schemes and generating reports on achievements.</li> <li>10. Data compilation Division including statistical handbook, compendiums etc.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh Ramesh Yadav (RO)</li> <li>2. Shri Deepak Dabas (Forester)</li> <li>3. Ms. Natisha (DEO)</li> </ol>
9.	RTI Cell	<ol style="list-style-type: none"> <li>1. All matters relating to Right to Information Act, including handling of applications submitted to PIO and appeals submitted to FAA. RTI Section will keep track of CIC summons issued to Division and to ensure presence of Division and to ensure presence of Division staff when necessary.</li> <li>2. Preparing month-wise data of the RTI Applications/Appeal and monitoring its disposal; monitoring of implementations of the obligations under RTI Act, 2005.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh Dinesh (Forester)</li> <li>2. Miss Pinki (Forest guard)</li> </ol>
10.	General Section	<ol style="list-style-type: none"> <li>3. Complaints/grievances received on PGMS including STF portal/Green App Delhi/CPGRAMS/LG's listening Post/e-mails/Daks/portals and VIP References/representations/ CM grievances and their resolution/disposal.</li> </ol>	<ol style="list-style-type: none"> <li>1. Miss Pinki (Forest guard)</li> <li>2. Sh Saurabh (DEO)</li> </ol>


		<ol style="list-style-type: none"> <li>4. Monitoring of resolution and disposal. Preparing month-wise data.</li> <li>5. Preparing of answers related to the Parliament/Assembly questions with the help/assistance of concerned section and matters related thereto.</li> </ol>	
11.	Nursery works monitoring	<ol style="list-style-type: none"> <li>1. Monitoring and achieving annual target of seedling production</li> <li>2. Maintenance and monthly up-dation of nursery stock</li> <li>3. Meeting annual targets of seedling distribution</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh. Deepjyoti Mazumdar (Project Associate)</li> </ol>
12.	Legal Section	<ol style="list-style-type: none"> <li>4. Attending meeting at District and Division level.</li> <li>5. Handling of all Court cases under the Central Forest Division.</li> <li>6. Tracking of all the Court cases and ensuring presence of department/counsels during court proceedings and briefing seniors immediately.</li> <li>7. Operation of e-litigation platform.</li> <li>8. Drafting of affidavit with the assistance of concerned sections and issuing of BTFs.</li> <li>9. Maintenance of the all the record related to all the Court Cases (High Court/District Court etc.) under North Forest Division.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh. Gautam Mann (Legal project associate)</li> <li>2. Sh. Rahul (Project Associate- for drafting purpose)</li> <li>3. Sh. Namit (Forest guard)</li> <li>4. Sh. Saurabh (DEO)</li> </ol>
13.	Store Section	<ol style="list-style-type: none"> <li>1. Purchase of store items, passing of bills, GAR for Division Office</li> <li>2. Maintenance of Stock Registers.</li> <li>3. Purchase of store items, passing of bills, GAR for Division Office</li> <li>4. Maintenance of Stock Registers.</li> <li>5. Procedure for condemnation of vehicles, building, auction of timber etc.</li> <li>6. Conformance to General Finance rules, delegation of financial power rules for purchase of store items, physical verification of stores.</li> <li>7. Checking of logbooks, repairs of vehicles with Division, all account of vehicles etc.</li> <li>8. All Quotation/tenders/procurement which are to be processed at Division level.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh. Ramesh Yadav (RO)</li> <li>2. Sh. Deepjyoti Mazumdar (Project Associate)</li> </ol>
12.	Wildlife Section	<ol style="list-style-type: none"> <li>1. Operation of Wildlife helpline and handling of all Wildlife offence and complaints.</li> <li>2. Detection and booking of wildlife offence case.</li> <li>3. Routine feedback from Beat Officers regarding wildlife offence, relief, rescues, in their respective beats and action thereupon.</li> <li>4. Relief, rescues and rehabilitations of wildlife distress.</li> <li>5. Maintenance of monthly data of wildlife offence case, relief, rescues and rehabilitation.</li> </ol>	<ol style="list-style-type: none"> <li>1. Sh. Rajpal Bhati (DRO)</li> <li>2. Sh. Deepak S/O Dharambir (Forester)</li> <li>3. Sh. Anubhav Sharma (Wildlife Guard)</li> <li>4. Sh. Praveen Kumar (MTS Animal Handler)</li> <li>5. Sh. Chanakya, (MTS Animal)</li> </ol>

			Handler) 6. Sh Saurabh (DEO) 7. Sh Karan (Driver)
13.	Diary & Dispatch Section	1. To receive all kind of Dak from various offices. 2. Dispatch of the Dak 3. Keep proper records of all Dak and Dispatch documents.	1. Sh Rajendra Singh (Forester) 2. Sh. Jagdish Pal, (Labour) 3. Sh. Satish, (Labourer)
14.	MGICC Campus	1. For ensuring the maintenance and upkeep of MGICC Campus 2. For maintaining movement register of staff of DCF office	1. Sh Deepak S/O Dharambir (Forester)

  
Dy. Conservator of Forest  
North Forest Division

**Copy to:-**

1. Official Concerned.
2. Guard file

  
Dy. Conservator of Forest  
North Forest Division

ITEM NO.46

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(S)(CIVIL) NO(S). 4677/1985

M.C. MEHTA

PETITIONER(S)

VERSUS

UNION OF INDIA &amp; ORS.

RESPONDENT(S)

([ TO BE TAKEN UP AT 2:00 P.M. ] 1) IN RE: TREES ACT AND 2) I.A. NO. 135709/2024 (APPLN. FOR DIRECTION ON BEHALF OF BHAVREEN KANDHARI) 3) IA NOS. 267661 AND 267966/2024 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O INDERPURI RESIDENTS ASSN.) AND 4) IN RE: COMPLIANCE OF ORDER DT. 26.06.2024 AND 30.09.2024 NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA, MR. PRAVEEN SWARUP, MS. MANIKA TRIPATHY, MR. CHIRAG M. SHROFF, MS. MALVIKA KAPILA, MR. ANAND VERMA MR. MAYANK AGGARWAL MR. KARUNAKAR MAHALIK, MR. ZEESHAN DIWAN, MR. MANAN VERMA, ADVOCATES)

WITH Diary No(s). 57901/2024

Date : 19-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

Mr. A.D.N.Rao, Sr.Adv. (Amicus Curiae)  
Mr. S Guru Krishna Kumar, Sr.Adv.(Amicus Curiae)  
Ms. Srishti Agnihotri, AOR  
Mr. Ashwin K, Adv.  
Mr. Vishesh Goel, Adv.  
Ms. Sanjana Grace Thomas, Adv.  
Mr. D.P.singh, Adv.  
Ms. Tara Elizabeth Kurien, Adv.

For the parties:

Ms. Aishwarya Bhati, A.S.G.  
Ms. Ruchi Kohli, Sr.Adv.  
Ms. Swarupama Chaturvedi, Sr. Adv.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Mukesh Verma, Adv.  
Ms. Chitrangda Rashtravara, Adv.

Signature Not Verified  
Digitally signed by  
ASHISH KUMAR  
Date: 2024.12.21  
16:49:28 IST  
Reason: 

Ms. Shagun Thakur, Adv.  
 Mr. Bhuvan Kapoor, Adv.  
 Ms. Suhashini Sen, Adv.  
 Mr. Rajat Nair, Adv.  
 Mr. B.K.Satija, Adv.  
 Mr. Shagun Thakur, Adv.  
 Ms. Chitrangda Rastravara, Adv.  
 Ms. Chinmayee Chandra, Adv.  
 Dr. N. Visakamurthy, AOR  
 Mr. Mukesh Kumar Maroria, AOR  
 Mr. Rajesh Kumar Singh, Adv.  
 Mr. Rajat Nair, Adv.  
 Mr. S S Rebello, Adv.  
 Mr. Navanjay Mahapatra, Adv.  
 Mr. T S Sabarish, Adv.  
 Mr. Mayank Pandey, Adv.  
 Mr. Madhav Sinhal, Adv.  
 Mr. A Sirajudeen, Adv.  
 Mr. P V Yogeswaran, Adv.  
 Mr. Sharath Nambiar, Adv.  
 Ms. Shraddha Deshmukh, Adv.  
 Mr. Chitransh Sharma, Adv.  
 Mr. Sarthak Karol, Adv.  
 Mr. Kritagya Kumar Kait, Adv.  
 Mr. Manish, Adv.  
 Ms. Sunanda Shukla, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.  
 Mr. Manan Verma, AOR  
 Mr. Sumit Kumar, Adv.  
 Mr. Shubham Arora, Adv.

Ms. Garima Prasad, Sr. Adv.  
 Mr. Praveen Swarup, AOR  
 Mr. Ravi Kumar, Adv.  
 Mr. Pragyan Mishra, Adv.  
 Mr. Devesh Maurya, Adv.  
 Mr. Sukhamrit Singh, Adv.  
 Mr. Saurabh Rohilla, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.  
 Mr. Aditya N Prasad, Adv.  
 Mr. Manan Verma, AOR  
 Mr. Vishal Sinha, Adv.  
 Mr. Tushar Shrivastava, Adv.  
 Mr. Sumit Kumar, Adv.  
 Mr. Shubham Arora, Adv.  
 Mr. Pratyush Jain, Adv.  
 Mr. Lokesh Sinhal, Sr. A.A.G.  
 Mr. B.k. Satija, A.A.G.  
 Mr. Akshay Amritanshu, AOR

Mr. Rahul Khurana, Adv.  
Ms. Himanshi Shakya, Adv.  
Mr. Nikunj Gupta, Adv.  
Ms. Drishti Saraf, Adv.  
Ms. Pragya Upadhyay, Adv.  
Ms. Swati Mishra, Adv.  
Ms. Aakanksha, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.  
Mr. B.K. Satija, A.A.G.  
Mr. Rahul Khurana, Adv.  
Mr. Samar Vijay Singh, AOR  
Mr. Nikunj Gupta, Adv.  
Ms. Himanshi Sakhya, Adv.  
Ms. Aakanksha, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Fateh Singh, Adv.  
Mr. Abhishek Kumar Suman, Adv.  
Ms. Shalini Satyanarayan, Adv.  
Dr. Ratipal Singh Tanwar, Adv.  
Mr. Venkatesh Rajput, Adv.  
Mr. Keshav Mittal, Adv.

Mr. Rajiv Dutta, Sr. Adv.  
Ms. Neha Singh, Adv.

Petitioner-in-person

Dr. Surender Singh Hooda, AOR

M/S. Parekh & Co., AOR

Ms. Manju Jetley, AOR

Ms. Sharmila Upadhyay, AOR

Mr. Satish Aggarwal, AOR

Mr. Shivam Birt, Adv.  
Mr. Roshan Singh Thakur, Adv.  
Mr. Vishal Rathee, Adv.  
Mr. Satyendra Kumar, AOR

Mr. Ajit Sharma, AOR

Mr. Suresh Chandra Tripathy, AOR

Mr. Md. Farman, AOR

Ms. Ruby Singh Ahuja, AOR

Mr. Sudhir Naagar, AOR  
Mr. Venkateswara Rao Anumolu, AOR  
Mr. Abhijit Sengupta, AOR  
Mr. Neeraj Kumar Gupta, AOR  
Mr. Tarun Johri, AOR  
Mr. Avinash Kr. Lakhanpal, AOR  
Mr. Sanjay Kapur, AOR  
Mr. T. L. Garg, AOR  
Mr. Shiv Prakash Pandey, AOR  
Mr. Pranaya Kumar Mohapatra, AOR  
Mr. Ashwani Kumar, AOR  
Mrs. Rachana Joshi Issar, AOR  
Mr. Harish Pandey, AOR  
Mr. V. K. Verma, AOR  
Mr. Prashant Chaudhary, AOR  
Mrs. Rekha Pandey, AOR  
Mr. Pravir Choudhary, AOR  
Mr. Nikilesh Ramachandran, AOR  
Ms. Prerna Mehta, AOR  
Mr. Sunil Kumar Jain, AOR  
Mr. Ravi Kumar Tomar, AOR  
Mr. Tejaswi Kumar Pradhan, AOR  
Mr. Manoranjan Paikaray, Adv.  
Mr. Pradeep Kar, Adv.  
Mr. P. Parmeswaran, AOR  
Mr. Gunnam Venkateswara Rao, AOR  
Mr. Abhay Kumar, AOR

Mr. Devendra Singh, AOR  
Mr. A. Venayagam Balan, AOR  
Ms. Binu Tamta, AOR  
Mr. Shekhar Kumar, AOR  
Mrs. Anil Katiyar, AOR  
Ms. Anu Gupta, AOR  
Mr. Harsh V. Surana, AOR  
Mr. Raj Kamal, AOR  
Mr. Himinder Lal, AOR  
Ms. Rukhsana Choudhury, AOR  
Mr. Krishna Pal Singh, AOR  
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Mrs. Priya Puri, AOR  
Mr. Zeeshan Diwan, AOR  
Mr. M. M. Kashyap, AOR  
Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Milind Kumar, AOR  
Ms. Udit Singh, AOR  
Ms. Anuradha Mutatkar, AOR  
Mr. Chirag M. Shroff, AOR

Mr. Shyam D. Nandan, AOR

Mr. Anand Shankar, AOR

Mr. Ajay Vikram Singh, AOR

Ms. Priyanka Singh, Adv.

Mr. M.Aamir Faiyaz, Adv.

Mr. Shubham Kumar Singh, Adv.

Mr. Rakesh Mishra, AOR

Mr. Alok Kumar Pandey, Adv.

Ms. Kiran Pandey, Adv.

Mr. Pratyaksh Semwal, Adv.

Ms. Madhumeet Kaur, Adv.

M/S. M. V. Kini & Associates, AOR

Mr. Rajivkumar, AOR

Mr. Manoj K. Mishra, AOR

Mr. A. Baskar, Adv.

Mr. Bheem Pratap Singh, Adv.

Mr. Umesh Dubey, Adv.

Mr. Mithilesh Kumar Mishra, Adv.

Ms. Vuzmal Nehru, Adv.

Mr. Amrish Kumar, AOR

Ms. Supriya Juneja, AOR

Mr. Abhas Kumar, AOR

Ms. Akriti Chaubey, AOR

Ms. Pratibha Jain, AOR

Mr. Ajay Pal, AOR

Mr. Shekhar G Devasa, Sr. Adv.

Mr. Manish Tiwari, Adv.

Ms. Thashmitha Muthanna, Adv.

Mr. Prashanth Dixit, Adv.

Mr. Shashi Bhushan Nagar, Adv.

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Ms. Manika Tripathy, AOR

Mr. Ashutosh Kaushik, Adv.  
Mr. Mayank Aggarwal, AOR  
Mr. Ajay Kumar Singh, AOR  
Mr. Rahul Narayan, AOR  
Mr. Dhananjay Garg, AOR  
Ms. B. Vijayalakshmi Menon, AOR  
Mr. Nishit Agrawal, AOR  
Ms. Rakhi Ray, AOR  
Mr. Anando Mukherjee, AOR  
Mr. Jasmeet Singh, AOR  
Mr. Rajat Joseph, AOR  
Mr. Gaurav Goel, AOR  
Mr. Umesh Kumar Khaitan, AOR  
Ms. Vanita Bhargava, AOR  
Mr. Amit Kumar Singh, AOR  
Mr. Kailas Bajirao Autade, AOR  
Mr. Anand Varma, AOR  
Mr. T. Mahipal, AOR  
Mr. S. S. Shroff, AOR  
Ms. Firdouse Qutb Wani, AOR  
Mr. Kamal Mohan Gupta, AOR  
Mr. Sunny Choudhary, AOR  
Mr. D. K. Devesh, AOR  
Mr. Abhinav Agrawal, AOR  
Mr. Avadh Bihari Kaushik, AOR  
Mr. Arvind Kumar Sharma, AOR

Mr. Rameshwar Prasad Goyal, AOR

Mr. Prithu Garg, AOR

Mr. Krishnanand Pandeya, AOR

Ms. Neha Sharma, AOR

Mr. Smarhar Singh, AOR

Ms. Shweta Kumari, Adv.

Mr. Vikas Chopra, Adv.

Mr. Siddhartha Chowdhury, AOR

Mr. Sanjeev Malhotra, AOR

Mr. Shekhar Prit Jha, AOR

Ms. S. Janani, AOR

Mrs. Gargi Khanna, AOR

Mr. Somnath Mukherjee, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Saurabh Mishra, AOR

Mr. Shrimay Mishra, Adv.

Mr. Rakesh Chander, Adv.

Mr. Purna Chandra Patnaik, AOR

Mr. Amarjit Singh Bedi, AOR

Mr. Vishnu Sharma, AOR

Mrs. Anupama Sharma, Adv.

Mr. Amarjyoti Sharma, Adv.

Ms. Ishtha Singh, Adv.

Mr. Sparsh Saxena, Adv.

Ms. Avni Singh, Adv.

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Ms. Neha Das, Adv.

Mr. Shivam Saxena, Adv.

Mr. Vikas Bharti, Adv.

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Mr. Guntur Pramod Kumar, AOR  
Mr. Arunabha Ganguli, Adv.  
Mr. Dhruv Yadav, Adv.  
Mr. Keshav Singh, Adv.

Mr. Abinash Kumar Mishra, AOR

Ms. Nidhi Mohan Parashar, AOR

Mr. Shrey Kapoor, AOR

Mr. Ramesh Kumar Mishra, AOR

Mr. Arvind Gupta, AOR

Dr. Arvind S. Avhad, AOR

Ms. Madhu Sikri, AOR

Mr. K. V. Mohan, AOR

Mr. Arjun Garg, AOR

Mr. V. N. Raghupathy, AOR

Mr. Karunakar Mahalik, AOR  
Mr. Sarbendra Kumar, Adv.

Mr. Yoginder Handoo, AOR

Mr. Tejaswi Kumar Pradhan, AOR  
Mr. Manoranjan Paikaray, Adv.  
Mr. Pradeep Kar, Adv.

Mr. Ambhoj Kumar Sinha, AOR

Ms. Binu Tamta, AOR

Mrs. Rani Chhabra, AOR

Mr. Vishnu Kant, AOR  
Mr. Praveen, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. A. Raghunath, AOR

Mr. Prakash Ranjan Nayak, AOR

Ms. Sharmila Upadhyay, AOR

Mr. R. C. Kohli, AOR  
Mr. T. V. George, AOR  
Ms. Smita Maan, AOR  
Mr. Tarun Gupta, AOR  
Mr. Prashant Bhushan, AOR  
Mr. Alok Gupta, AOR  
M/S. Unuc Legal Llp, AOR  
Mr. D S Mehra, AOR  
M/S. Mitter & Mitter Co., AOR  
Mr. Bimlesh Kumar Singh, AOR  
Mr. Akshay Verma, AOR  
Mr. Ravinder Kumar Yadav, AOR  
Ms. Aarti Anupriya, Adv.  
Mr. Kartikey, Adv.  
Mr. Paras Juneja, Adv.  
Ms. Kritika Yadav, Adv.  
Mr. Vineet Yadav, Adv.  
Mr. Amir Yadav, Adv.  
Mr. Dinesh Chandra Pandey, AOR  
Mr. Raj Bahadur Yadav, AOR  
Mr. Kiran Kumar Patra, AOR  
Mr. Preetish Sahu, Adv.  
Mr. Rajesh Kumar Chaurasia, AOR  
Ms. Richa Kapoor, AOR  
Mr. Gagan Gupta, AOR  
Mr. Anand Mishra, AOR  
Mr. Ejaz Maqbool, AOR  
Mr. Chanchal Kumar Ganguli, AOR  
Dr. Surender Singh Hooda, AOR

Mr. Siddharth Sengar, Adv.  
Mr. Shantanu Krishna, AOR  
Mr. Alok Kumar, Adv.

Mr. Ekansh Mishra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

**WRIT PETITION(CIVIL)NO.4677/1985**

1. The first issue we are dealing with is about the implementation of the Delhi Preservation of Trees Act, 1994 (for short, "the 1994 Act"). At the outset, we must say that much can be said about the failure of all the concerned Authorities to implement the 1994 Act effectively. We have already flagged the issue of providing proper infrastructure to the Tree Officers and the Tree Authority.

2. After having perused the provisions of the 1994 Act, we must state here that the object of the 1994 Act is to preserve the trees and not to permit cutting or felling of the trees. Considering the object of the 1994 Act, it is evident that permission for felling or cutting of the trees can be granted only by way of an exception and not in a routine manner. The provisions of the 1994 Act reiterate the public trust doctrine, which enjoins the State to protect the natural resources, including the trees. On a conjoint reading of Articles 21, 48A and 51A(g) of the Constitution of India, it is apparent that the State is mandated to protect and improve the natural environment and safeguard the environment. Trees are a vital part of our environment. The precautionary principle requires the governments to anticipate, prevent, and remedy or eradicate the causes of environmental

degradation, including acting sternly against the violators. Illegal felling of even one fully grown tree hurts the environment and several human beings.

3. There are three major parts of the 1994 Act. The first part deals with the grant of permissions to fell the trees, the second part is about the duties of the Tree Authority, and the third part is about penalising the persons for committing breaches of the provisions of the 1994 Act. There are other provisions, such as the obligation of the owners of the lands to preserve the trees.

4. Today, we are taking up the issue regarding the grant of permissions by the Tree Officers under Section 8 read with Section 9 of the 1994 Act. We are of the view that considering the limited infrastructure available to the Tree Officers and the manner in which the provisions have been implemented, the work of granting permissions for tree felling must be supervised. We, therefore, direct that whenever a Tree Officer grants permission for the felling of 50 or more trees in accordance with Section 8 read with Section 9 of the 1994 Act, the said permission shall not be acted upon unless the same is approved by the Central Empowered Committee (for short, "the CEC"). Whenever the Tree Officers under the 1994 Act grant permission for the felling of 50 or more trees, immediately after granting such permission, the Tree Officers shall forward the entire record of the application along with a copy of the permission to the CEC. Upon receipt of the documents, it will be open for the CEC to call

upon the concerned Tree Officer to furnish additional information and additional documents.

5. The CEC will carefully consider the applications and all relevant aspects and will decide whether the permission deserves to be granted or whether any modification is required to the permission or the terms and conditions imposed under the permission. We make it clear that while granting permission to fell 50 or more trees, unless the case is exceptional, a condition should be imposed that unless compliance is made with the requirement of planting trees by way of compensatory afforestation, actual tree-cutting work shall not be undertaken. After receiving orders of the CEC, the Tree officers shall amend the orders passed by them to give effect to the order of the CEC. What will prevail will be the order of the CEC.

6. The CEC, after examining the entire case, shall be empowered either to allow or reject the application, to allow the application partly or to modify the terms and conditions on which permission is granted by the Tree Officer. After the Tree Officer passes an order granting permission, copies thereof shall not be provided to the applicant. Only after the CEC passes an appropriate order, the Tree Officer will supply the copy of his order as amended by the CEC to the concerned applicant.

7. Our attention is invited to sub-Section (4) of Section 9 of the 1994 Act which introduces a deeming fiction. We direct the Tree

Officers to ensure that a decision on every application is taken within sixty days from receipt, as provided in sub-Section (3) of Section 9. We also direct that as soon as an application is received under Section 9, the Tree Officers shall forward copies to the CEC so that the CEC can ensure that sub-Section (4) of Section 9 does not operate. For the time being, in the exercise of our jurisdiction under Article 142 of the Constitution of India, we direct that no one shall act upon the deemed permission under sub-Section (4) of Section 9 without prior consent of this Court.

8. We direct the Tree Officers to inform every applicant as soon as the application is received that even if the Tree Officer grants permission, the same shall not be acted upon unless the application is vetted and cleared by the CEC. As soon as the application is made, the Tree Officer shall issue a communication to the applicant that under no circumstances will the applicant be entitled to take benefit of sub-Section (4) of Section 9 of the 1994 Act because of the directions mentioned above issued by us under Article 142 of the Constitution.

9. The *proviso* to sub-Section (3) of Section 9 reads thus:

“9. Procedure for obtaining permission to fell, cut, remove or dispose of, a tree.-

(3)...

Provided that no permission shall be granted to any person from the same area on more than two occasions during the same year subject to a maximum area of one hectare at a time.”

10. If the Tree Officer finds that a second application is made in the same year in respect of the same area for the felling of trees and if the total number of trees covered by the first and second applications exceeds 49, the directions issued as above will apply to the second application even if the permission sought by the second application is in respect of fewer than 50 trees and the permission granted on the second application shall not be acted upon unless the same is vetted and approved by the CEC as directed above. We also direct that the Tree Officers shall not entertain any application under Section 9 of the 1994 Act unless there is a declaration supported by documents about the number of applications made under Section 9 of the 1994 Act in that particular year regarding the same property. We also clarify that on the requisition being made by the CEC, the project proponent or the applicant who makes an application under Section 9 of the 1994 Act shall be bound to appear before the CEC.

#### **TREE CENSUS**

11. The most vital obligation of the Tree Authority under Section 7(b) of the 1994 Act is to carry out the census of the existing trees and obtain, whenever necessary, declarations from all owners or occupants about the number of trees in their lands. Though the 1994 Act is 30 years old, unfortunately, this important duty has not been performed by the Tree Authority. We must highlight the importance of carrying out the census of the existing trees. Unless the data of existing trees is available, it will be impossible for any of the Authorities to ascertain whether anyone has engaged in illegal tree

fellings or cutting. Therefore, we direct the Tree Authority constituted under the 1994 Act to immediately undertake the census of the existing trees in terms of clause (b) of Section 7 of the 1994 Act. The Tree Authority shall appoint the Forest Research Institute (FRI), Kaulagarh Road, PO. I.P.E. 248195, Dehradun, Uttarakhand, as an Authority to carry out census in terms of clause (b) of Section 7 of the 1994 Act. The Tree Authority, as well as the FRI, shall take guidance from the following three experts: Shri Ishwar Singh, a retired IFS Officer; Shri Sunil Limaye, a retired IFS officer; and Shri Pradip Kishen, an ecological gardener. The Tree Authority, the FRI and the three experts shall act as a team. The funds required for carrying out the activities in terms of clause (b) of Section 7 of the 1994 Act shall be provided by the Government of India on the requisition being made by the Tree Authority. The Tree Authority shall immediately pass a formal order appointing the FRI and the aforesaid three experts. After holding meetings with FRI and the three experts, the Tree Authority shall file an affidavit before this Court setting out the manner and mode in which the census of the existing trees shall be carried out. The affidavit will also indicate the necessary timelines. The said affidavit shall be filed on or before 10<sup>th</sup> February, 2025, which shall be considered at an appropriate stage. We make it clear that all the Departments of the State Government, as well as the Government of India, shall assist the Tree Authority and FRI in carrying out the census work. Needless to add, while carrying out the census work, the second part of clause (b) of Section 7 of getting a declaration from

the owners and occupants shall be given effect. It will be open for the Government of India to utilise the Compensatory Afforestation Fund to meet the expenses of the trees census.

12. Coming back to the issue of granting permissions under Section 9 of the 1994 Act, we reiterate what we have stated earlier. The basic function and duty of the Tree Authority and the Tree Officers is to preserve the trees and, therefore, only in case of necessity and for good reasons that the permissions for cutting or felling of trees can be granted. It is obvious that the Tree Officer cannot grant permissions mechanically. Firstly, the Tree Officers will have to apply their mind after visiting the site whether the felling or trans-location of the trees as sought by the applicant is really necessary. The Tree Officers will make an effort to save as many trees as possible. This is the first satisfaction that the Tree Officers must record. Secondly, the Tree Officers cannot pass a mechanical order of compensatory afforestation. They will have to decide the type of trees which should be planted and also at which place. If the applicant has offered a particular land for compensatory afforestation, the Tree Officers will have to examine the site and, thereafter, apply their mind to which category of trees should be planted which are suitable for that land. While doing so, the Tree Officers shall consider whether, by pruning or by some other methods, the trees can be saved from felling. These are the broad considerations that the Tree Officers must consider while dealing with the applications for the felling of trees. However,

what we have laid down is not exhaustive. It will always be open for the CEC to lay down additional guidelines for consideration of the Tree Officers.

13. We reiterate that it will be the duty of the Tree Officers to implement all the suggestions/directions issued by the CEC.

14. The affidavits filed by the Tree Officers indicate that in the past, a number of permissions have been granted for the felling of trees. We direct the concerned Tree Officers to undertake a systematic exercise of ascertaining whether compliance with the conditions on which the tree felling was permitted has been made. The Tree Officers will also have to ascertain whether the plantations made by way of compensatory afforestation have survived. We grant time till the end of February 2025 to all the Tree Officers to complete this exercise. A comprehensive report shall be prepared by the State Government after collating the reports submitted by the Tree Officers so that this Court can initiate action. Needless to add, wherever the Tree Officers find that the breaches of the terms and conditions have been committed on which the permission for cutting or felling of trees was granted, the Tree Officers shall initiate action as provided in Chapter VI of the 1994 Act.

15. As in the earlier orders, we had flagged the issue of making available the proper infrastructure to the Tree Authority and the Tree Officers. At the appropriate stage, the CEC may ascertain whether the

infrastructural machinery provided to the Tree Authority and the Tree Officers is adequate and submit a report in that behalf to this Court. The report on that behalf shall be submitted by the CEC in the first week of March 2025.

16. Our attention is invited to Section 29 of the 1994 Act. Whenever the State Government exercises the powers under Section 29, we make it clear that the order under Section 29 shall not be given effect unless it is vetted and approved by the CEC. The orders will be subject to the orders passed by the CEC.

17. We clarify that the directions issued under this order will apply to all the pending applications under Section 8, read with Section 9 of the 1994 Act.

18. At the appropriate stage, we will take up the issue of strict implementation of the other provisions of the 1994 Act.

19. At this stage, we may note that for dealing with different issues, different dates have been assigned. We modify our earlier orders and direct that the issues shall be considered on the following dates:

Sl. No.	Issue	Date Given for Hearing
1.	IA No. 267661/2024 and 267966/2024 (application for intervention/impleadment and appropriate orders/directions on behalf of Manan Verma)	17.01.2025
2.	IA No. 77503 and 82069/2024 (applications for directions and permission on behalf of Indian Oil Corp): Counsel for A seeks further time for	17.01.2025

	instructions. Posted finally.	
3.	IA No. 230937 and 230939/2024 (application for setting aside order interim relief): Issue notice to the MCD and other parties.	17.01.2025
4.	To consider Report No. 189 of the Monitoring Committee. [regarding replacement of Mr. Nand Kishore Gupta]	17.01.2025
5.	IA No. 203618/2024: Direct MCD to respond to Para 6 of the affidavit dt. 06.12.24 within a period of 1 month.	17.01.2025
6.	IA No. 204094 and 218090/2024: Direct MCD to respond to Para 6 of the affidavit dt. 06.12.24 within a period of 1 month.	17.01.2025
7.	IA No. 140093 and 140094/2019: SC directed the applicant to implead Delhi Urban Shelter Improvement Board through its Chief Executive Officer as a party respondent to the application. Issue notice to the added party.	17.01.2025
8.	IA No. 181186 and 181193/2022: We grant time to the Delhi Government till the end of the year.	17.01.2025
9.	The Deputy Commissioner admits that 140 trees planted have not survived. Delhi Police to plant 280 plants of various species at an identified suitable land and will submit a proposal to the CEC. If CEC is satisfied with the location, it should decide the species of trees planted and communicate it to the Delhi Police. Exercise to be completed by 24.01.2025. For Compliance.	31.01.2025
10.	SC directs CEC to verify the correctness of the statements made in the affidavit of Shri Manoj Kumar, Chief Engineer including the rate of survival.	31.01.2025
11.	In Re: NBCC (Construction of Craft Complex, Vasant Kunj): Compliance affidavit is not clear about how many trees were felled or the number of trees planted by way of compensatory afforestation.	31.01.2025
12.	In Re: NBCC (Construction of CBI Housing Complex): A green belt of trees along with the boundary of the proposed site adjacent to the Sanctuary has not been made. CEC will verify	31.01.2025

	<b>compliance regarding creation of percolation pond in terms of order dt. 09.08.18. CEC shall file an affidavit by 24.01.2025</b>	
<b>13.</b>	<b>In Re: Directorate of Revenue Intelligence: CEC shall look into all aspects of compliance with various terms and conditions of the order dt. 08.02.23 and submit a report by 24.01.25.</b>	<b>31.01.2025</b>
<b>14.</b>	<b>In Re: Ministry of Defence (Navy): CEC will examine the conditions for permitting right of way to lay 2500 meters long optical fibre cable.</b>	<b>31.01.2025</b>
<b>15.</b>	<b>In Re: JNU and MCD: JNU and MCD have not complied with directions contained in order dt. 06.09.24 and 25.10.24. For Compliance.</b>	<b>31.01.2025</b>
<b>16.</b>	<b>In Re: Report No. 192: DDA and MCD have not complied with the directions contained in para 25 of order dt. 25.10.24.</b>	<b>31.01.2025</b>

**20. If the CEC faces any difficulty as regards the implementation of the directions issued above, the CEC is free to submit a report to seek necessary clarification or further directions.**

**DIARY NO(S). 57901/2024**

**21. We permit the petitioner to file an additional affidavit within a period of three weeks from today.**

**22. To be listed on 17<sup>th</sup> January, 2025 at the end of the cause list.**

**(ASHISH KONDLE)  
COURT MASTER**

**(AVGV RAMU)  
COURT MASTER**

**GOVT. OF NCT OF DELHI**  
**DEPARTMENT OF FOREST AND WILD LIFE**  
**OFFICE OF THE DEPUTY CONSERVATOR OF FOREST**  
**NORTH FOREST DIVISION, ALIPUR, BAKHTAWARPUR ROAD,**  
**MGICCC, BAKOLI, DELHI-110036**

F.1(24)/NFD/Estt./Order/Circular/2021-22/4096-4100

Dated : 11/11/2024


**ORDER**

**Sub : Constitution of Quick Response Team (QRT) at North Forest Division- reg.**

In supersession of order no. F.01/DCF(N)/Tree Offence/Misc/2023-24/1415-19 dated 16.05.2024 following officials from North Forest Division are nominated for Quick Response Team (QRT) to attend complaint received online or offline as per the Quick Response Mechanism provided from HQ.

S. No.	Name of the Official	Designation	Contact No.
1.	Ravinder Kumar	DRO	7982305235
2.	Dharmendra Kumar Meena	Forester	7503671630
3.	Ankit Malik	Forest Guard	9873033668
4.	Bhola	Forest Guard	7982309271
5.	Sher Singh	Forest Guard	9050101924
6.	Jagtar Singh	Forest Guard	9467623489
7.	Ravi S/o Surjit	Forest Guard	9017959100
8.	Aman Kumar	Forest Guard	7355373663
9.	Nitin	Forest Guard	8860729240
10.	Namit Dabas	Forest Guard	7449232394
11.	Mohit S/o Sunil Kumar	Forest Guard	9716551135

All Officials are directed to report to the concerned DRO and shall attend duties as per Duty Roster attached as per **Annexure-I** of QRT alongwith already given responsibilities without any extra remuneration.


  
**Dy. Conservator of Forests**  
**North Forest Division**

Dated :

F.1(24)/NFD/Estt./Order/Circular/2021-22/

**Copy to:-**

1. The APCCF/HOD, Department of Forests & Wildlife, Vikas Bhawan, Delhi- for kind information.
2. The CCF, Department of Forests & Wildlife, Vikas Bhawan, Delhi- for kind information.
3. The CF, Department of Forests & Wildlife, Vikas Bhawan, Delhi- for kind information.
4. The DCF (P&M, Department of Forests & Wildlife, Vikas Bhawan, Delhi- for kind information.
5. Concerned Officials.

  
**Dy. Conservator of Forests**  
**North Forest Division**

Annexure-IDuty Roster of Quick Response Team (QRT) under North Forest Division

S.No	Name of the Official	Sunday	Monday	Tuesday	Wednesday	Thursday	Friday	Saturday
1	Ravinder Kumar	WO	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	WO
2	Mohit S/o Sunil Kumar	6:00 am to 2:00 pm	WO	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm
3	Ankit Malik	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm	WO	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm
4	Bhola	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm	WO	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm	2:00 pm to 10:00 pm
5	Namit Dabas	10:00 pm to 6:00 am	10:00 pm to 6:00 am	10:00 pm to 6:00 am	10:00 pm to 6:00 am	WO	10:00 pm to 6:00 am	10:00 pm to 6:00 am
6	Jagtar Singh	10:00 pm to 6:00 am	10:00 pm to 6:00 am	10:00 pm to 6:00 am	10:00 pm to 6:00 am	10:00 pm to 6:00 am	WO	10:00 pm to 6:00 am
7	Ravi S/o Surjit	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm	6:00 am to 2:00 pm	WO
8	Dharmendra Kumar Meena	WO	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	WO
9	Aman Kumar	9:00 am To 6:00 pm	WO	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm	9:00 am To 6:00 pm
10	Nitin	9:00 am To 6:00 pm	9:00 am To 6:00 pm	6:00 am to 2:00 pm	GH/RD	10:00 pm to 6:00 am	10:00 pm to 6:00 am	WO
11	Sher Singh	9:00 am To 6:00 pm	9:00 am To 6:00 pm	GH/RD	2:00 pm to 10:00 pm	GH/RD	WO	6:00 am to 2:00 pm

**Note:-**

WO is Weekly Off

GH is Gazetted Holiday

RD is Regular Duty



## DOCUMENT- 1

\$~4(SB)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 12271/2022

RAJIV DUTTA

..... Petitioner

Through: Mr. Aditya N. Prasad, Advocate.

versus

GOVT OF NCT OF DELHI AND ORS

..... Respondents

Through: Mr. Avishkar Singhvi, ASC with Mr. Naved Ahmed, Mr. Vivek Kumar and Ms. Nikita Mishra, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE NAJMI WAZIRI**

**ORDER**

% **23.03.2023**

The hearing has been conducted through hybrid mode (physical and virtual hearing).

1. This petition seeks the following reliefs:

“ ...

*B. Issue a Writ of Mandamus or any other appropriate Writ, Order or direction to Respondent no.1 to give appropriate directions to the Tree Officers under Section 33 of the Delhi Preservation of Trees Act, 1994 and lay down Standard Operating Procedures/Guidelines/directions etc. regarding the procedure for conducting hearings/proceedings/investigation by the concerned officers for the offences/violations under the Delhi Preservation of Trees Act, 1994;*

*C. Direct the Respondent No. 2 to initiate a training mechanism on the provisions of the Delhi Preservation of Trees Act, 1994 and basic principles of administrative law for all Tree Officers and their*



*subordinates in a regular and systematic manner,  
...”*

2. Admittedly, apart from a policy issued under section 33 of the Delhi Preservation of Trees Act, 1994 (‘DPT’) apropos transplantation of the trees, there are no directions or guidelines regarding how a Tree Officer would deal to the complaints apropos conduct of hearing relating to the damage of trees or violation of any other provision of the Act. The aforesaid section reads as under:

*“33. Power of the Government to give directions.-The Government may, from time to time, give to the Tree Officers, other officers of the Tree Authority and officers subordinate to them general or special directions regarding the discharge of their functions and for carrying out effectively the purposes of this Act, and such Tree Officers and other officers shall comply with the directions issued.”*

3. All proceedings relating to statutory rights, liabilities and obligations would be expected to be conducted in a procedure that is *ex-facie* fair and transparent. However, as is noticed in the present case and the learned counsel for the petitioner refers to other cases as well, that ordinarily when a complaint is made about damage to or felling of a tree, the complainant is hardly ever notified or intimated apropos the progress/result of the proceedings, if any initiated in relation thereto. There can be no dispute that a complainant would be required to be heard apropos complaint made or otherwise be kept informed throughout the proceedings. The Counter-affidavit dated 20.02.2023 of the GNCTD reads as under:



“....

4) *It is submitted that in connection to Prayer Clause (b) of the Writ Petition (C) 12271/2022, only the Government of NCT of Delhi is empowered to issue the guidelines/directions which are to be issued under the provisions of section 33 of the Delhi Preservation of Trees Act, 1994.*

5) *It is submitted that in compliance of the directions passed by the Hon'ble Court, the Department is formulating a standard operating procedure for the approval of the Govt. of NCT of Delhi for effective adjudication of registered tree offence in accordance with mandate laid down under the Delhi Preservation Tree Act, 1994.*

6) *It is submitted that the SOP shall include (a) the 'Cognizance Phase' for elucidating the manner in which offences are to be received for effective adjudication of complaints (b) the 'Trial Phase' for conducting examination/cross-examination of evidences, reports, submissions of the parties and (c) the 'Judgement Phase' for pronouncement of orders and appeals thereto u/s 14 of the DPTA, 1994.*

7) *It is submitted that the SOP shall be issued within one month after seeking approval of Govt. of NCT of Delhi.”*

4. The said one month period is over. Let an affidavit be filed apropos the progress having been made in this regard before the next date.
5. Furthermore, according to the learned counsel for the petitioner, a fully grown tree was fatally damaged and felled by a Tata 407 vehicle. There is nothing on record to show that the offender was ever put to notice or that he made any application for compounding of the offence under the DPT. An order apropos compounding of the offence has been passed. There is no record to show that the penalty amount



of Rs.60,000/- has been deposited. The vehicle remains to be impounded by the Tree Officer. This according to the petitioner, is a serious dereliction of duty by the Tree Officer. The petitioner refers to photographs to show that the tree planted, as compensation in lieu of the felled tree at the site, is hardly alive. He submits that the present planted tree will take years to get close to what has been lost. It was a solitary tree on that stretch of the residential colony road.

6. Mr. Avishkar Singhvi, the learned ASC for the Tree Officer submits that an affidavit, in this regard, will be filed in two weeks and remedial measures shall be taken in consultation with the land owning agency, Municipal Corporation of Delhi. Let it be so done with prior approval of Principal Secretary (Environment and Forests), GNCTD.
7. To bring back some tree-life to the street, it is suggested by the learned counsel for the parties that an *Amaltas* tree of at least 15 ft. in height and having a nursery age of 4 years, may be planted at the site so that when it blooms, the tree would lend some cheer to the residents of the neighbourhood. Assistance of the Director (Horticulture) MCD, be taken in this regard.
8. List on 11.04.2023.

**NAJMI WAZIRI, J**

**MARCH 23, 2023**

SS/RW